



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ७७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Commission for Scheduled Tribes (Amendment) Act, 2026, (Mah. Act No. XXV of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXV OF 2026.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 3rd July 2026.)

An Act to amend the Maharashtra State Commission for Scheduled Tribes Act, 2025.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to amend the Maharashtra State Commission for Scheduled Tribes Act, 2025, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra State Commission for Scheduled Tribes (Amendment) Ordinance, 2026 on the 25th May 2026 ;

Mah. XXXVI
of 2025.
Mah.
Ord. IV
of 2026.

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Maharashtra State Commission for Scheduled Tribes (Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 25th May 2026.

Amendment of section 2 of Mah. XXXVI of 2025.

2. In section 2 of the Maharashtra State Commission for Scheduled Tribes Act, 2025 (hereinafter referred to as “the principal Act”), in clause (b), after the word “Chairperson”, the word “, Vice-Chairperson” shall be inserted.

Mah. XXXVI of 2025.

Amendment of section 3 of Mah. XXXVI of 2025.

3. In section 3 of the principal Act, in sub-section (2), after clause (a), the following clause shall be inserted, namely:—

“(a-1) a Vice-Chairperson, who shall be nominated from amongst the members;”.

Repeal of Mah. Ord. IV of 2026 and saving.

4. (1) The Maharashtra State Commission for Scheduled Tribes (Amendment) Ordinance, 2026 is hereby repealed.

Mah. Ord. IV of 2026.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification, rules or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.